

# **INTERNATIONAL CONVENTIONS/INSTRUMENTS ON ‘MIGRANT WORKERS’**

## **For Full Text of Core International Instruments**

**<http://www2.ohchr.org/english/law/>**

- Convention on Elimination of all Forms of Discrimination against Women, (1979), Article 11
- Convention the Rights of Child, (1989)  
Articles 7, 9 – 10, 15, 27 – 30 & 32
- Declaration on the Right to Development, 1986, Article 8
- International convention on the Protection of the Rights of all Migrant Workers and Members of their Families, (1990)  
Entered into force July 1, 2003
- International Convention on the Elimination of All forms of Racial Discrimination against Women, (1966)  
Article 5
- International Covenant on Civil and Political Rights, (1966)  
Articles 8, 13 – 14, 21 – 22, 26 – 27
- International Covenant on Economic, Social and Cultural Rights, (1966) Articles 6 – 11
- Universal Declaration of Human Rights, (1948)  
Articles 22, 23 – 25, 26

**International Labour Organization**  
**Full Text of ILO Conventions is available**  
**at:<http://www.ilo.org/ilolex/english/index.htm>**

**International Labour Organization Convention:**

- No.29 - Forced Labour Convention, 1930, Article 1  
(India - Ratified on 30/11/1954)
- No.87 - Freedom of Association and Protection of Right to Organise Convention, 1948, Article 2
- No.97 - Migration for Employment Convention (Revised), 1949
- No.100 - Equal Remuneration Convention, 1951, Article 2  
(India - Ratified on 25/09/1958)
- No.105 - Abolition of Forced Labour Convention, 1957  
(India - Ratified on 18/05/2000)
- No.111 - Discrimination (Employment and Occupation) Convention, 1958, Article 2 (India - Ratified on 03/06/1960)
- No.122 - Employment Policy Convention, 1964 (India - Ratified on 17/11/1998)
- No.138 - Minimum Age Convention, 197
- No.141 - Rural Workers' Organisation Convention, 1975  
(India - Ratified on 18/08/1977)
- No.143 - Migrant Workers (Supplementary Provisions) Convention, 1975
- No.182 - Elimination of Worst Forms of Child Labour (1999)

**International Labour Organization Recommendations :**

- R – 86 - Migration for Employment Recommendation (Revised), 1949
- R – 100 - Protection of Migrant Workers (Underdeveloped Countries) Recommendation, 1955
- R – 151 - Migrant Workers Recommendations, 1975

**International Labour Conference:**

- International Labour Conference (ILC) Session 85th – 99th; 1997 – 2010  
<http://www.ilo.org>

**Migrant Workers Under Other International Conferences/Conventions**

- Fourth World Conference on Women, Beijing, China Sept 4 – 15, 1995, Para 58 (k) and (l)  
125 (b) and (c) available at:-
- International Conference on Population and Development  
Cairo.  
Principle 12 & Para 10.10, 10.12, and 10.1
- United Nations Convention Against Transnational Organized Crime and its Protocol

Palermo, Italy, 2000

- World Conference on Human Rights, 1993 Vienna

Part II, Para 24, 33 – 34

[http://www.unhcr.ch/huridocda/huridoca.nsf\(Symbol\)/A.CONF.157.23.En](http://www.unhcr.ch/huridocda/huridoca.nsf(Symbol)/A.CONF.157.23.En)

- World Summit for Social Development, 1995 Copenhagen

Para 63 and 67

available at:-

### **Regional Conventions/Instruments on “Migrant Workers”**

European Convention on the Legal Status of Migrant Workers (1977). Entered into force May 1, 1983

<http://actrav.ilo.org/actrav-english/telearn/global/ilo/law/coemig.htm>